

CENTRAL ADMINISTRATIVE TRIBUNAL,

ALLAHABAD.

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Registration T.A.No. 34 of 1987.

Union of India and others. vs. Bajrang Saran Shukla.

Hon'ble Justice Shri S.Zaheer Hasan, Vice Chairman.

Hon'ble Shri Ajay Johri, Member (A).

(Delivered by Hon. S.Zaheer Hasan, V.C.)

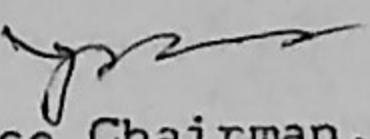
Plaintiff Bajrang Saran Shukla filed Suit No. 627 of 1978 in the court of Munsif, South, Lucknow on the ground that his services as a Rakshak in the Railway Protection Force, Northern Railway, Lucknow, were illegally terminated on 21.12.1975. The suit was decreed. Defendants Union of India and others filed an appeal (Civil Appeal No. 195 of 1984) which has been transferred to this Tribunal under Section 29 of the Administrative Tribunals Act (XIII of 1985).

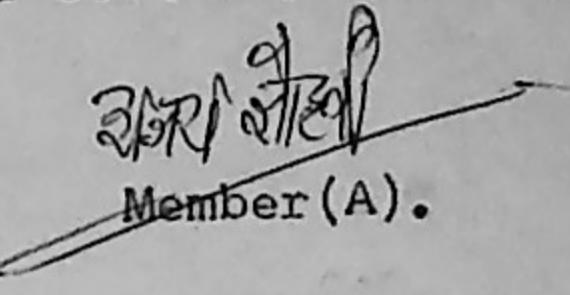
Section 2 of Act XIII of 1985 lays down that the provisions of this Act shall not apply to any member of the Naval, Military or Air Force or of any other armed forces of the Union. According to Section 3 of the Railway Protection Force Act, Railway Protection Force is an armed force of the

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Union. In this view of the matter we cannot take cognizance of this case.

The file of Civil Appeal No. 195 of 1984 be retransmitted to the District Judge, Lucknow along with the entire record of Suit No. 627 of 1978.


Vice Chairman.


Member (A).

March 26, 1987.
R.Pr.